

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 29141/2013

(Arising out of impugned final judgment and order dated 24/07/2012 in WPC No. 24997/1993 passed by the High Court Of Judicature at Allahabad)

THE REGIONAL PROVIDENT FUNDS COMMR.& ANR

Petitioner(s)

VERSUS

M/S. PREETI NURSING HOME

Respondent(s)

(with interim relief and office report)

Date : 11/09/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Ms. Rashmi Malhora, Adv.
Mr. Anup Kumar, Adv.

For Respondent(s) Mr. Tanmaya Agarwal, Adv.
Mr. Vinay Garg, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter.

Four weeks' time is granted to the learned
counsel for the petitioners to file additional documents.

List thereafter.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER